

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

1. For Admission.
2. MA 219/03 for condonation
of delay.

18
6/8/03

Bench

On Memo

for Admission.
MA 219/03 for
condonation of delay.

13/12

Bench

Or. Dr. 14. x. 03

Copies of order/
Copies of order sent to
all respondents and copies
of order prepared for
courses for both
sides.

DMW
27/10/03

Order dated 07.08.2003.

Put up when moved.

Vice Chairman

Members

2. ORDER DATED 14.10.2003.

Heard Mr. D. Mishra, learned counsel
appearing for the Applicant and Mr. R. C. Rath,
learned Standing Counsel for the Railways;
on whom a copy of this original Application
has been served.

After hearing the learned counsel
for the Applicant on the grievance of the
Applicant that the Respondents have not
given him the annual increment of pay
since 1.1.1986; although he could not
produce any documents by way of the pay
slip issued to each individual every
month by the Respondents' organisation
that actually no increment has been
drawn in his favour of these years. We
hereby direct the Applicant to submit
a representation to the Res. No. 4 ventilating
the grievance as he has raised in this OA
and on receipt of such representation, the
Respondent No. 4 should dispose of the same
with a reasoned order, within a period of
60 days from the date of receipt of the
representation. This OA is disposed of
with the above directions, at the admission
stage. No costs.

3

Send copies of this order to the Respondents alongwith copies of the OA and free copies of this order be made available to the learned counsel for both sides.

~~H. S. S.~~
vice-Chairman

~~J. A. K.~~
Member (Judl.)